

BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

TWENTY-EIGHTH REPORT

(Presented on 23.11.2001)

The Business Advisory Committee held a sitting on Thursday, the 22nd November, 2001.

2. The Committee recommend the allocation of time to the following items of business as shown against each: -

| | | | | |
|-----|---|---------|--|--|
| (1) | The Constitution (92 nd Amendment) Bill, 2001. (Consideration and passing) | 2 hours | | May be taken up on Tuesday, the 27 th November, 2001 |
| (2) | The Constitution (93 rd Amendment) Bill, 2001 (Consideration and passing) | 2 hours | | |
| (3) | The Indian Succession (Amendment) Bill, 2001 after it has been passed by Rajya Sabha. (Consideration and passing) | 1 hour | | |
| (4) | Discussion on the Statutory Resolution seeking Disapproval of the Prevention of Terrorism Ordinance, 2001 | | | 6 hours |
| (5) | The Prevention of Terrorism Bill, 2001 (Replacing the Ordinance) (Consideration and passing) | | | |
| (6) | The St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001, after It has been passed by Rajya Sabha. (Consideration and passing) | ½ hour | | |
| (7) | The Essential Services (Maintenance) Ordinance Repeal Bill, 2001. (Consideration and passing) | ½ hour | | |

3. Re-considering the earlier decision of the Committee, the Committee recommend that the discussion under rule 193 on Ayodhya issue may be taken up on Wednesday, the 28th November, 2001.

NEW DELHI;
November 22, 2001
Agrahayana 1, 1923 (Saka)

G.M.C. BALAYOGI
Chairman,
BUSINESS ADVISORY COMMITTEE